

ITEM NO.22 Court 3 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1873/2021 in W.P.(C) No. 640/2021

(Arising out of impugned final judgment and order dated 30-06-2021 in W.P.(C) No. No. 640/2021 passed by the Supreme Court Of India)

ANUBHA SHRIVASTAVA SAHAI Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and IA No.151289/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.153446/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.151286/2021-APPROPRIATE ORDERS/DIRECTIONS and IA No.153443/2021-APPLICATION FOR PERMISSION)

Date : 29-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Ms. Sanjeev Kumar, Adv
Ms. Nupur Kumar, AOR

Mr. Shashibhushan P. Adgaonkar, AOR

For Respondent(s)

Mr. Pramod Dayal, AOR

UPON hearing the counsel the Court made the following
O R D E R

We decline to entertain this miscellaneous application. The miscellaneous application is dismissed accordingly.

However, it will be open to the applicant to invite attention of the competent authority to make necessary amendments, if and when necessary.

We are not expressing any opinion either way on the correctness of the assertion made in this miscellaneous application.

If the applicant is aggrieved by any substantive decision taken by the authority, would be free to challenge the same in independent proceedings and not by way of miscellaneous application in a disposed of writ petition.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)